

GOVERNMENT OF JAMMU AND KASHMIR
HOME DEPARTMENT
Civil Secretariat, Jammu/Srinagar

NOTIFICATION,

Jammu, the 10th March, 2021

S.O 90 .-In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India, the Lieutenant Governor Union territory of Jammu and Kashmir hereby makes the following rules, namely:-

- 1. Short title, Commencement and application.-** (1) These rules may be called Jammu and Kashmir Prisons (Gazetted) Service Recruitment Rules, 2021.
(2) These rules shall come into force from the date of their publication in the Government Gazette.
- 2. Definitions.-** (1) In these rules, unless the context otherwise requires:-
 - (a) **“Administrative Department”** means the Home Department of the Government in the Civil Secretariat holding the Administrative charge of the service;
 - (b) **“Cadre”** means the cadre of the Service;
 - (c) **“Commission”** means the Jammu and Kashmir Public Service Commission.
 - (d) **“Competitive Examination”** means such examination, including intermediate stages, as may be specified by the Government from time to time;
 - (e) **“Government”** means the Government of Union territory of Jammu and Kashmir;
 - (f) **“Member of the Service”** means a person appointed to a post in the Service under the provisions of these rules or the rules superseded by these rules;
 - (g) **“Post”** means a permanent post carrying a definite time scale sanctioned by the competent authority;
 - (h) **“Rules”** means the Jammu and Kashmir Prisons (Gazetted) Service Recruitment Rules, 2021;
 - (i) **“Schedule”** means the schedule(s) annexed to these rules;
 - (j) **“Service”** means the Jammu and Kashmir Prisons (Gazetted) Service; and

(2) Words and expressions used in these rules but not defined, shall have the same meaning as are assigned to them in the Jammu and Kashmir Civil Service (Classification, Control and Appeal) Rules, 1956 and the Jammu and Kashmir Civil Service Regulations, 1956.

3. Constitution of Service.-(1) From the date of commencement of these rules, there shall be constituted the "Jammu and Kashmir Prisons (Gazetted) Service".

(2) The Government may, at the commencement of these rules, appoint to the service any person who at the commencement of these rules, is holding in substantive capacity any post included in the cadre of this Service:

Provided that for the purpose of the initial constitution of the Service, a person holding any post included in the cadre of the Service in its sanctioned scale of pay, in substantive capacity to which he was appointed by the competent authority under rules, either by direct recruitment or by promotion shall be deemed to have been appointed to the Service under these rules if he is fully qualified to hold the post under these rules.

Explanation:-The word '*holding*' means a person holding a post included in the cadre of the Jammu and Kashmir Prisons (Gazetted) Service in its sanctioned scale of pay on regular basis under orders of the competent authority and will not include the persons holding a post on ex-cadre/deputation basis or on adhoc basis or in a stop-gap arrangement.

4. Strength and Composition of the Service.- (1) The authorised permanent and temporary strength of the cadre and the nature of the post included therein shall be determined by the Government from time to time and shall, at the initial constitution of the Service under these rules, be such as specified in the schedule-I annexed to these rules:

Provided that the Government may create temporary posts in the cadre of the Service for specified period or purpose as may be considered necessary from time to time.

(2) The Government shall, after the interval of every five years or at such other intervals, as may be necessary, re-examine the strength and composition of cadre of the Service and make such alterations therein as it deems fit.

5. Qualification and method of recruitment.- (1) No person shall be eligible for appointment or promotion to any post in any class, category or grade in the Service unless he/she possesses the qualification as laid down in Schedule-II and fulfils other

requirements of recruitment as provided in the rules and orders for the time being in force.

(2) Appointment to the Service shall be made.-

- (a) By direct recruitment; or
- (b) By promotion; or
- (c) Partly by (a), and partly by (b), in the ratio, and in the manner, as mentioned against each post in Schedule-II:

Provided that all the posts under direct recruitment shall be filled through the Commission as per the rules/orders of the Government issued for the purpose.

Provided further, that all posts to be filled by promotion shall be filled up through Departmental Promotion Committee(DPC)/Commission, unless any post/category of posts is exempted from the purview of the Commission/DPC in terms of Jammu and Kashmir Public Service Commission (Limitation of Functions) Regulations, 1957 by the Government by a specific order.

(3) The department shall refer vacancies in the direct/promotion quota to the Commission and Departmental Promotion Committee, as the case may be, in terms of SRO 166 dated 14.06.2005.

6. Selection Grade.- (1) The Service shall have the Time Scale of Level-8 (47600-151100).

(2) Twenty Five Percent of the posts in the Time Scale of Pay Class- V Category-A indicated in Schedule-II of these rules, shall be in the Selection Grade i.e Pay Level-10-A (56600-179800).

(3) The members of the service shall be eligible for placement in the Selection Grade on Completion of 05 years Service in the Time Scale of pay on the basis of seniority and other eligibility criteria on the recommendations of the Departmental Selection Committee to be constituted by the Government.

7. Reservation in appointments:- While making appointments either by direct recruitment or by promotion, reservation shall be provided to the eligible categories in accordance with the provisions of Jammu and Kashmir Reservation Act, 2004 and the rules and orders, as in force.

8. Probation.- (1) Persons appointed to the service through direct recruitment shall be regulated in terms of the Jammu and Kashmir Probationer (Condition of Service, Pay and Allowances) and Fixation of Tenure Rules, 2020 and in all other cases under the

Provisions of Jammu and Kashmir Civil Services (Classification Control and Appeal) Rules, 1956.

(2) The pay of person appointed to the Service through direct recruitment shall be regulated in terms of the Jammu and Kashmir Probationer (Condition of Service, Pay and Allowances) and Fixation of Tenure Rules, 2020 and in all other cases under the Provisions of Jammu and Kashmir Civil Services Regulations or General Rules as notified from time to time.

9. Training and Departmental Examination.- Persons appointed to the Service by Competitive Examination conducted by Commission shall be required to undergo such training from time to time during the course of probation and to pass during the period of probation or trial such departmental examination(s) as the Government may prescribe:

Provided that the Government may exempt, either wholly or partly, from such training or departmental examination(s) persons who have passed a departmental examination or undergone training declared by Government to be equivalent to a Departmental examination or training prescribed under these rules.

10. Eligibility of Government servants for direct recruitment.- A person already in the Government Service may apply through proper channel for direct recruitment to a vacant post in any particular class or category in the Service if he/she possesses the educational and other qualifications prescribed for recruitment to such class or category of posts. The upper age limit of such Government servants shall be as provided in the general rules:

Provided that in case of a post which requires a higher degree of specialization and/or experience, the Government may prescribe higher upper age limit.

11. Maintenance of seniority lists:- Seniority of the members of the Service shall be regulated under the Jammu and Kashmir Civil Services (Classification, Control and Appeal) Rules, 1956. The Administrative Department shall maintain an up-to-date and final seniority list of the Service.

12. Residuary matters:- In regard to matters not specifically covered by these rules, the members of the Service shall be governed by the rules, regulations and orders applicable to the Civil Service of Union territory of Jammu and Kashmir in general.

13. Interpretation:- If any question arises relating to the interpretation of these rules, the decision of the Administrative Department shall be final and binding.

14. Repeal and Savings.- (1) All rules corresponding to these rules and in force immediately before the commencement of these rules are hereby repealed.

(2) Notwithstanding such repeal, any appointment or order made or action taken under the rules so repealed shall be deemed to have been made or taken under these rules.

By order of the Government of Jammu and Kashmir.

Sd/-

(Shaleen Kabra)IAS

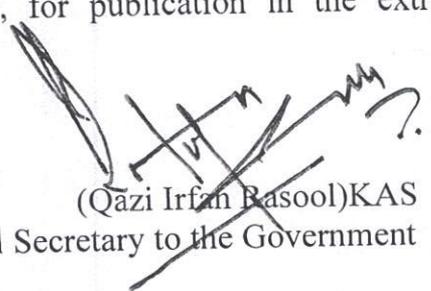
Principal Secretary to Government
Home Department

No:-Home/Jail/101/2011

Dated:- 10-03-2021

Copy to:-

1. Ld. Advocate General, J&K.
2. Principal Secretary to the Hon'ble Lieutenant Governor, J&K.
3. Joint Secretary, MHA, GOI, New Delhi.
4. Director General of Police, J&K, Jammu.
5. Director General of Police, Prisons Department, J&K.
6. Chairman, Jammu and Kashmir Public Service Commission
7. Divisional Commissioner, Jammu/Kashmir.
8. Director Anti Corruption Bureau, J&K.
9. Commissioner/Secretary to the Government, General Administration Department.
10. Secretary to the Government, ARI & Trainings Department.
11. Secretary to the Government, Department of Law, Justice and Parliamentary Affairs.
12. Director Information, J&K.
13. Director Archives, Archaeology and Museums.
14. Private Secretary to the Advisor(s) (F)/(B)/(BK) for information of the Hon'ble Advisors.
15. Private Secretary to the Chief Secretary for information of the Chief Secretary.
16. Private Secretary to the Principal Secretary to Government, Home Department.
17. General Manager, Government Press, Jammu, for publication in the extraordinary issue of the Government Gazette.
18. I/C Web site.


(Qazi Irfan Basool)KAS

Additional Secretary to the Government

Schedule-1
Prisons (Gazetted)

S. no.	Designation of the Post	Pay- Level	No. of Posts
01.	Inspector General of Police, Prisons & Correctional Service	L13 (123100-215900)	01
02.	Deputy Inspector General of Police, Prisons	L12 (78800-209200)	01
03.	Senior Superintendent Jails	L11 (67700-208700)	02
04.	Physician B-Grade Specialist	L11 (67700-208700)	03
05.	Chief Accounts Officer	L11 (67700-208700)	01
06.	Assistant Surgeon.	L9 (52700-166700)	15
07.	Dental Surgeon.	L9 (52700-166700)	02
08.	Superintendent Jails	L8 (47600-151100)	15
09.	Accounts Officer.	L8 (47600-151100)	04


(Qazi Irfan Rasool)KAS
Additional Secretary to the Government
Home Department

Schedule-II (Gazetted)

Class	Category.	Pay- Level	Designation.	Minimum Qualification of Direct Recruitment	Method of Recruitment.
I	A	L13 (123100-215900)	Inspector General of Police, Prisons & Correctional Service	---	By Promotion from Class-II Category A at least 03 years Substantive Service as such. Or By deputation from IPS
II	A	L12 (78800-209200)	Deputy Inspector General of Police, Prisons	---	By Promotion from Class-III, category-A having at least 05 years substantive service in that category which should include two years field experience as Senior Superintendent/Superintendent of any Jail.
III	A	L11 (67700-208700)	Senior Superintendent Jails	---	100% by promotion from (Selection Grade Superintendent Jails) having at least 03 years Substantive Service as such.
	B	L11 (67700-208700)	Physician B-Grade Specialist	---	By deputation from J&K(Health) Gazetted Services.
	C	L11 (67700-208700)	Chief Accounts Officer	---	By deputation from J&K (Accounts) Gazetted Services.
IV	A	L9 (52700-166700)	Assistant Surgeon.	-----	By deputation from J&K (Health) Gazetted Services.
	B	L9 (52700-166700)	Dental Surgeon.		By deputation from J&K(Health) Gazetted Services.
V	A	L8 (47600-151100)	Superintendent Jails	i) Post Graduation in Psychology/Criminology/Sociology/ Masters in Social work from any recognized university. ii) Physical	i) 50% by Direct Recruitment ii) 50% by Promotion from Class-I Category- A of J&K Jail(subordinate) Service rules i.e Deputy Superintendent Jails having 3 years substantive service in that category. Provided in case of non-availability of eligible candidates, either under direct recruitment quota or promotion quota, the posts shall be filled by deputation from amongst the officers of an equivalent rank from J&K Police (Gazetted) Service.

				Standards: Male Minimum Height-5'6" Minimum chest- 32"-33 ½" Female Minimum Height-5'2" Physically fit.	
B	L8 (47600-151100)	Accounts Officer.	---		By deputation from J&K Accounts (Gazetted) service.


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